

In the Central Administrative Tribunal
Principal Bench, New Delhi
* * *

OA No.238/93

01.01.1993

Sh. Chhiddi

...Applicant

Vs.

Union of India & Ors.

...Respondents

CORAM

Hon'ble Shri P.C.Jain, Member (A)
Hon'ble Shri J.P.Sharma, Member (J)

For the Applicant

...Ms.Rita Kr.

For the Respondents

...None

JUDGEMENT (ORAL)
(Delivered by Hon'ble Shri P.C. Jain, Member (A))

She has been heard on admission and interim relief.

In this OA under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for quashing the order dt.1.7.1992 by which he has been placed under suspension. It is not the case of the applicant that the suspension order has been issued by an authority which is not competent to pass the same. It has also come on record that the applicant was arrested on 1.7.1992 and remained in jail for 8 days. A memorandum of charges dt.24.7.1992 has also been issued to him. In the absence of any legal ground for challenging the order of suspension at this stage, we see no merit in this OA. It is dismissed at the admission stage itself without any prejudice to the right of the applicant to approach the Tribunal against the final order which may be passed against him in the disciplinary proceedings already

initiated in case he is aggrieved, in accordance with law, if so advised.

J. P. Sharma

(J.P. SHARMA)

MEMBER (J)

01.02.1993

C. C.

(P.C. JAIN)

MEMBER (A)

01.02.1993